MESSAGE FROM LOK SABHA

THE APPROPRIATION (RAILWAYS) NO.2 BILL, 2005

SECRETARY-GENERAL: Sir, I beg to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Appropriation (Railways) No.2 Bill, 2005, as passed by Lok Sabha at its sitting held on the 20th April, 2005.

The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

Sir, I lay a copy of the Bill on the Table.

REPORTS OF THE DEPARTMENT RELATED PARLIAMENTARY STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

SHRI P.G. NARAYANAN (Tamil Nadu): Sir, I present the following Reports (in English and Hindi) of the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests:

- Hundred and Thirty-ninth Report on Action Taken by the Ministry of Environment and Forests on the recommendations contained in the Hundred and Thirty-first Report of the Committee on the Demands for Grants (2004-2005) of the Ministry of Environment and Forests;
- 2. Hundred and Fortieth Report on Demands for Grants (2005-2006) pertaining to the Department of Science and Technology;
- Hundred and Forty-first Report on Demands for Grants (2005-2006) pertaining to the Department of Biotechnology;
- 4. Hundred and Forty-second Report on Demands for Grants (2005-2006) pertaining to the Department of Scientific and Industrial Research;
- 5. Hundred and Forty-third Report on Demands for Grants (2005-2006) pertaining to the Department of Ocean Development;
- 6. Hundred and Forty-fourth Report on Demands for Grants (2005-2006) pertaining to the Department of Space;